

(a) whether it is a fact that Government have decided to invite foreign experts to secure their co-operation in prospecting oil in the country;

(b) if so, the conditions on which they are being called; and

(c) the names of the countries that have agreed so far to send their experts agreeing to the conditions put forward by our Government?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) Foreign oil companies were invited to send proposals to join oil prospecting in India and to depute their experts to study available technical data if desired.

(b) and (c). The terms and conditions contained in the proposals made by foreign oil companies for prospecting for oil in India are under consideration. As the negotiations are still going on, it is considered inadvisable in public interest to disclose the details.

Rat Menace in Tripura

2110. Shri Bangshi Thakur: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the Joomias of Manikpur, Rajdhar, Malidhar, Baramanu, Bhaibon-chherah and Gobindabari, etc., villages of Kailasahar, Tripura, are facing serious economic crisis due to loss of crops by rats; and

(b) if so, what remedial measures the Government propose to take or if already taken what are those?

The Minister of Home Affairs (Shri G. B. Pant): (a) and (b). The information is being collected and will be laid on the Table.

Repayment of Loan by Joomias in Tripura

2111. Shri Bangshi Thakur: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the 'Joomias' of Bhatimasmara, near Kanchanpur of Dharmanagar Sub-Division, Tripura, have submitted, a petition to the Authority concerned stating that they are ready to repay two-third amount of the total loan and that one-third should be remitted because they are unable to pay the whole amount; and

(b) if so, what action Government propose to take?

The Minister of Home Affairs (Shri G. B. Pant): (a) and (b). The information is being collected and will be laid on the Table.

Implementation of Pay Committee Recommendations in Tripura

2112. { **Shri Bangshi Thakur:**
Shri Dasaratha Deb:

Will the Minister of Home Affairs be pleased to State:

(a) whether Pay Committee recommendations have been given effect to as far as Employees of Tripura Administration and Tripura Territorial Council are concerned;

(b) if so, how the new pay scales compare with the previous pay scales of class I to class IV employees; and

(c) if the reply to part (a) above be in the negative, when it will be given effect to?

The Minister of Home Affairs (Shri G. B. Pant): (a) to (c). The proposals of the Tripura Administration based on the report of their Pay Committee were received recently and are under active examination.

Revenue Collections in Madras State

2113. Shri Dharmalingam: Will the Minister of Finance be pleased to state the amount of money collected by the Government of India by way of Taxes and other Revenue measures in the Madras State during 1960-61 so far?

The Minister of Finance (Shri Morarji Desai): The amount of money collected from direct and Indirect

Taxes in the Madras State during the period from 1st April, 1960 to 31st October, 1960 was Rs. 38,37,24,000.

The receipts under various major heads in the group "Civil Administration, Currency, Mint, Civil Works etc." are receipts not on account of any revenue measures adopted, but on account of services rendered and supplies made and are, therefore, not included in the above figures.

Ancient Monuments

2114. { Shri H. N. Mukerjee:
Shri Tangamani:

Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether it is a fact that some ancient monuments are still being used for running Government offices and law courts;

(b) whether it is also a fact that Thirumal Naik Palace, Madurai is used as court houses for Madurai and Ramnad districts; and

(c) if so, whether Government will take steps to shift courts to different buildings and keep the palace for the benefit of visitors?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) Yes, Sir.

(b) Yes, Sir.

(c) As it has decided to deprotect the palace, the question of shifting of courts to a different place does not arise.

Tenth Report of Law Commission

2115. { Shri B. D. Misra:
Shri S. N. Ramaul:
Shri Naraindin:
Sardar A. S. Saigal:

Will the Minister of Law be pleased to state:

(a) whether Government have adopted the tenth report of the Law Commission; and

(b) if so, what steps have been taken to make the necessary amendments in the Land Acquisition Act, I of 1894 as suggested by the Law Commission?

The Minister of Law (Shri A. K. Sen): (a) and (b). After circulation of the report to State Governments for comments an exploratory conference of State representatives at official level was held at Delhi on 30th August, 1960 to ascertain the views of the State Governments on the report. At this conference divergent views were expressed on some of the important recommendations of the Law Commission. After this conference a meeting of representatives of the administrative Ministries concerned and of the Law Ministry was held on the 28th October, 1960 to consider the further action which may be taken on the report in the light of the discussion at the conference with the State representatives.

It is now proposed to consult the State Governments once again on the basis of a tentative draft Bill to be prepared in the light of the above discussions.

Census

2116. Shri P. C. Borooah: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the Union Government have given instructions to the Census Commissioner regarding the definition of "mother-tongue";

(b) if so, what are they; and

(c) what is the reason for recording "mother tongue" instead of the "Language of the person"?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) Yes.

(b) 'Mother-tongue' has been defined as 'language spoken in childhood by the person's mother to the